

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1908
ANSWERED ON:17.12.2013
ORDERLY SYSTEM IN POLICE DEPARTMENT
Patel Shri Bal Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any recommendations/ suggestions on shortage of police personnel and abolishing of `orderly system` in posting of low ranking personnel as orderlies at residences of senior police officers;
- (b) if so, the details thereof; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b): A Review Committee had been constituted by the Ministry of Home Affairs in December 2004 to review the status of implementation of recommendations made by the various Committees/Commission constituted in the past for this purpose. The Review Committee made 49 recommendations on Police Reforms as being crucial to the process of transforming the Police into professionally competent and service oriented organization. One of the recommendations of the Review Committee was that the existing orderly system should be replaced by a system of attachment of one Constable/Helper for assisting the officers in attending to receipt of petitions and handling of telephones.

The 2nd Administrative Reforms Commission (ARC) in its 5th Report titled "Public Order: Justice for each, Peace for all" has also recommended that the orderly system should be abolished with immediate effect.

(c): As "Public Order" and "Police" are "State subjects" falling in Entry 1 & 2 of List-II of the Seventh Schedule of the Constitution of India, police reforms measures are being implemented by the State Governments and Union Territory (UT) Administrations.

A copy each of Report of the Review Committee containing 49 recommendations and 2nd ARC's 5th Report titled "Public Order: Justice for each, Peace for all" was sent to all the State Governments/UT Administrations for implementation.

The Union Government is persuading the States and the UT Administrations from time to time to implement reforms in the Police administration to meet the expectations of the people.